

लौटाये, क्या वह अग्ने घर से रेजगारी बना कर लाये। उस पर भी अगर बिजिलेंस इंस्पेक्टर आ कर जांच कर ले और उसके पास कुछ ज्यादा मिल जाय तो उस उस को आप सजा देना चाहते हैं, तुम्हारे पास यह रुपया कहाँ से आया।

MR. DEPUTY-SPEAKER : You can continue the next day. Now we may take up private members' business. Mr. Parmar.

16.30 hrs.

COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS
FIFTY-NINTH REPORT

SHRI BHALJIBHAI PARMAR (Dohad) : I beg to move :

"That this House do agree with the Fifty-ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 18th March, 1970."

MR. DEPUTY-SPEAKER : The question is :

"That this House do agree with the Fifty-ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 18th March, 1970."

The motion was adopted.

16.31 hrs.

REPRESENTATION OF THE PEOPLE
(AMENDMENT) BILL*

(Insertion of New Section 7A)

श्री ओम प्रकाश त्यागी (मुरादाबाद) : मैं प्रस्ताव करता हूँ कि लोक प्रतिनिधित्व अधि-

नियम, 1951, में आगे संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाये।

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Representation of the People Act, 1951."

The motion was adopted.

श्री ओम प्रकाश त्यागी : मैं विधेयक पेश करता हूँ।

CONSTITUTION (AMENDMENT)
BILL*

(Substitution of Article 16, Amendment of article 320 and omission of Article 335)

श्री मधु लिमये (मुंगेर) : मैं प्रस्ताव करता हूँ कि भारत के संविधान में आगे संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाए।

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

श्री मधु लिमये : मैं विधेयक पेश करता हूँ।

CODE OF CIVIL PROCEDURE
(AMENDMENT) BILL*

(Amendment of Section 80)

श्री ओम प्रकाश त्यागी (मुरादाबाद) : मैं प्रस्ताव करता हूँ कि सिविल प्रक्रिया संहिता,

*Published in Gazette of India Extraordinary Part II, section 2, dated 26-3-70.